

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

DFR NO. 147 OF 2019

Dated: 6th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

GSPL India Gasnet Limited ...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava

Counsel for the Respondent(s) : Ms. Sonali Malhotra
Mr. Anant Bhardwaj a/w
Ms. Vidhi (Rep.)

ORDER

We have heard learned counsel for the parties on the issue of maintainability. The issue of maintainability is kept open. Registry is directed to number the Appeal.

Issue notice to the Respondent on the appeal as well as on the interim applications. Ms. Sonali Malhotra takes notice on behalf of the Respondent and seeks two weeks time to file reply to the interim application. She may file the same on or before 19.02.2019 with advance copy to the other side.

List the matter on **20.02.2019.**

(B.N. Talukdar)
Technical Member (P&NG)
ts/vg

(Justice Manjula Chellur)
Chairperson